

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M K HANJURA

Transfer Petition(s)(Civil) No(s). 257-266/2014
U.O.I ETC ETC Petitioner(s)

VERSUS

SKP SECURITIES LTD & ORS Respondent(s)
(with appln. (s) for stay)

Date : 29/10/2014 These petitions were called on for hearing today.

For Petitioner(s) Ms. Nandani Gupta,Adv.
Mr. D. S. Mahra,Adv.

For Respondent(s) Mr. Rajveer Singh,Adv.
Mr. J.K. Mittal,Adv.

Mr. Tarun Patnaik,Adv.
Mr. Ram Patnaik,Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Learned counsel for the respondent No. 1 and the learned counsel for the respondent No. 8 have stated that the petitioners have not provided the copies of the pleadings to them. The learned counsel for petitioners is directed to provide the copies of the pleadings to the learned counsel for respondent No.1 and the learned counsel for the respondent No. 8 within a weeks' time and file proof.

Signature Not Verified The respondent Nos. 1 and 8 shall file the Counter
Digitally signed by Madhu Grover

Affidavit within a period of four weeks, thereafter.
Date: 2014.10.31
15:48:27 IST
Reason:

...2/-

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Service of notice is complete on the respondent Nos.2, 3 and 9 but no one has entered appearance on their behalf. These respondents shall also be at liberty to file the counter affidavit within the period stipulated above.

The office report proceeds to state that the Service Report from the Trial Court as it pertains to the respondent Nos. 4 to 7 has not been received as yet. A reminder shall be issued and list on 13.1.2015.

(M K HANJURA)
Registrar

MG